

**NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH (COURT 1)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **22.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT : SHRI R.VARADHARAJAN, MEMBER - JUDICIAL
SHRI ANIL KUMAR B, MEMBER – TECHNICAL**

IA/MA/IBA/TCP/CP/CA No	: IBA/184/2020
NAME OF PETITIONER	: Anwitha impex India Pvt Ltd
NAME OF RESPONDENT	: Mangalam Common Effluent Recyling Technologies I pvt Ltd
SECTION	: Sec 9 Of IBC 2016

ORDER

Ld. Counsel for the parties are present through video conferencing mode.

It is represented by the Ld. Counsel for the Petitioner that a Memo seeking withdrawal of the Petition has been filed along with the Memorandum of Settlement as entered into between the parties vide SR. No.1034 dated 22.02.2021. Based on the said Memo of withdrawal, Ld. Counsel for the Petitioner seeks to withdraw this Petition.

Taking into consideration the Memo of withdrawal dated 22.02.2021 as filed by the Petitioner as well as Rule 8 of I&B (AAA), Rules, 2016, this Petition stands **dismissed as withdrawn**. File to records.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)